

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date: 08.12.2021

Notification

Sub: COVID-19 - Functioning of all the Subordinate Courts in the State – Certain Instructions – Issued.

Ref: High Court's Notification in ROC. No. 394/SO/2020, dated 05.11.2021.

Considering the present revived situation of pandemic in the State of Telangana and in view of increasing the rate of positive cases day by day, the High Court hereby directs all the Judicial Officers in the State to comply with the following instructions of the High Court, besides following the Covid-19 Protocols issued by the Government of India and Government of Telangana from time to time.

- a) Sanitising of Court premises at regular intervals in consultation with District Medical Officers or concerned authorities in the district and also to provide sanitizers to be placed at the entry of Court halls.
- b) Wearing of mask shall be mandatory by the Staff / Advocates, Police personnel and parties attending the Court.
- c) Maintaining social distance in the Court premises during the Court working hours.
- d) Screening of body temperature to all the Staff / Advocates, Police personnel and parties attending to the Court and restrict entry of persons with symptoms of fever.

The above instructions shall be followed scrupulously.


REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telanagana. {for placing the same before the Hon'ble the Chief Justice}.
- 2) All the Personal Secretaries to the Hon'ble Judges. {for placing the same before the Hon'ble Judges}.
- 3) All the Unit Heads in the State {with a request to communicate the same to all the Judicial Officers in their Unit for compliance and placing the same in the notice board}.
- 4) All the Registrars, High Court for the State of Telangana (for information).